

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE
LOK SABHA
UNSTARRED QUESTION NO. 3095

TO BE ANSWERED ON WEDNESDAY, THE 14TH MARCH, 2018.

Representation of Women in Judiciary

3095. SHRI J. C. DIVAKAR REDDY

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether representation of women in the judiciary is very low in the country, particularly in Andhra Pradesh in lower / High courts also and if so, the details thereof and the reasons therefor;
- (b) whether the Government has any details on representation of women in judiciary, if so, State / court-wise details thereof; and
- (c) the steps being taken to improve the representation of women in judiciary in future?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS
(SHRI P. P. CHAUDHARY)

(a)&(b) : As per the available information, as on 01.03.2018, there is one woman Judge in the Supreme Court and 73 women Judges in all the High Courts. The working strength of permanent and additional Judges in all the High Courts is 673. Thus, women constitute about 10.85% of the working strength of Judges in the High Courts. As against a working strength of 30 Judges in the Telangana & Andhra Pradesh High Court, there are 3 women Judges which constitutes 10% of the working strength. The High Court-wise details of women Judges in High Court are given in a Statement at **Annexure – I**. The Union Government does not maintain details regarding representation of women in the subordinate courts including district courts in the states, including in the States of Telangana and Andhra Pradesh.

(c): Appointment of Judges of the Supreme Court and High Court is made under Articles 124 and 217 of the Constitution of India respectively. These Articles do not provide for reservation for any caste or class of persons. However, the Government has requested the Chief Justices of the High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates, *inter-alia*, from amongst women.

Further, the selection and appointment of judges in subordinate courts is the responsibility of the High Courts and the State Governments concerned. The recruitment of judicial officers in some States is done by respective High Courts, whereas in other States the High Courts do it in consultation with the State Public Service Commissions. As per the available information, some States have provided reservation quota for appointment of women in the subordinate judiciary. The State-wise status of reservation for women in the subordinate judiciary is given at **Annexure - II**.

Annexure-I

Statement referred to Lok Sabha Unstarred Question No.3095 for reply on 14.03.2018

(Status of Women Judges Supreme Court and High Courts as on 01.03.2018)

Sl. No.	Name of the Court	No. of women Judges
A	Supreme Court of India	01

Sl. No.	Name of the Court	No. of women Judges
B	High Court	
1	Allahabad	06
2	Telangana & Andhra Pradesh	03
3	Bombay	11
4	Calcutta	04
5	Chhattisgarh	--
6	Delhi	10
7	Gauhati	01
8	Gujarat	03
9	Himachal Pradesh	--
10	Jammu & Kashmir	--
11	Jharkhand	01
12	Karnataka	03
13	Kerala	05
14	Madhya Pradesh	03
15	Madras	11
16	Manipur	--
17	Meghalaya	--
18	Orissa	01
19	Patna	02
20	Punjab & Haryana	06
21	Rajasthan	02
22	Sikkim	01
23	Tripura	--
24	Uttarakhand	--
Total		73

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**Status of Reservation for Women in the State Judiciary
(Higher & State Judicial Services)**

Sl. No.	State Government	Status of Reservation for Women
States where reservation provided in the rules		
1	Andhra Pradesh	33.3 % of open and reserved categories
2	Chhattisgarh	30% (Horizontal & Compartment-wise)
3	Odisha	33.3 % in State Judicial Services.
4	Rajasthan	30% (shall be horizontal)
States where no reservation provided in the rules		
1	Arunachal Pradesh	No reservation for women under the rules
2	Assam	No reservation provided in the rules
3	Bihar	No reservation provided in the rules
4	NCT of Delhi	No reservation provided in the rules
5	Goa	No reservation for women as per Rules.
6	Gujarat	No reservation for women as per Rules.
7	Haryana	No reservation for women as per Rules.
8	Himachal Pradesh	No specific provision in the rules.
9	Jammu & Kashmir	Rules unavailable
10	Jharkhand	No specific provision in the rules.
11	Karnataka	Rules unavailable
12	Kerala	No reservation for women as per Rules.
13	Madhya Pradesh	No reservation for women as per Rules.
14	Maharashtra	No specific provision in the rules.
15	Manipur	No reservation for women as per Rules.
16	Meghalaya	No reservation for women as per Rules.
17	Mizoram	No specific provision in the rules.
18	Nagaland	No specific provision in the rules.
19	Punjab	No reservation for women as per Rules.
20	Sikkim	No specific provision in the rules.
21	Tamil Nadu	No specific provision in the rules.
22	Telangana	No specific provision in the rules.
23	Tripura	No specific provision in the rules.
24	Uttar Pradesh	No specific provision in the rules.
25	Uttarakhand	No specific provision in the rules.
26	West Bengal	No specific provision in the rules.
